



The Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972

Act 2 of 1972

Keyword(s):

Salary, Speaker, Deputy Speaker, Residential Accommodation, Conveyance, Profession

Amendments appended: 27 of 1973, 10 of 1979, 16 of 1979, 17 of 1979, 14 of 1980, 8 of 1985, 9 of 1988, 5 of 2010, 5 of 2015, 8 of 2017

**DISCLAIMER:** This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

**MEGHALAYA ACT 2 OF 1972**

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (SPEAKER AND DEPUTY SPEAKER  
SALARIES AND ALLOWANCES)  
ACT, 1972

(As passed by the Assembly)

**(Received the assent of the Government on the 21<sup>st</sup> April, 1972)**

(Published in the Gazette of Meghalaya, Extraordinary, dated  
24<sup>th</sup> April, 1972)

**An**

**Act**

**to fix the salaries and all allowances and allowances of the Speaker and Deputy Speaker of the  
Legislature Assembly of Meghalaya**

Be it enacted by the Legislature of Meghalaya in the Twenty-third Year of the Republic of  
India as follows:-

*Short title and  
commencement*

1. (1) This Act may be called the Legislative Assembly of Meghalaya.  
(Speaker and Deputy Speaker Salaries and Allowances)  
Act, 1972
- (2) It shall be deemed to have come into force on the 21<sup>st</sup> of  
January, 1972.

*Salary of Speaker and  
Deputy Speaker*

2. There shall be paid to the Speaker of the Legislative Assembly of  
Meghalaya a salary of rupees one thousand two hundred and fifty  
per mensem and the Deputy Speaker a salary of rupees eight  
hundred and fifty per mensem throughout their term of office.

*Residential  
accommodation for  
Speaker and Deputy  
Speaker*

3. (1) The Speaker and the Deputy Speaker shall each be entitled  
without payment of rent to the use of a free-furnished residence in  
Shillong, and also at any other place which the Government may for  
the purpose of this Act declare to be the headquarters of Government  
for the time being, for so long as such declaration remains in force.

(2) Such residence shall be maintained at the public expense  
which shall not exceed the amount prescribed by rules.

**Explanation:** -For the purpose of this section "maintenance"  
in relation to a residence shall include in the payment of local rates  
and taxes and the provision of electricity and water.

*Allowance in lieu of residence in certain cases.*

4. Where the Speaker or the Deputy, as the case may be, does not occupy any such residence provided by the Government as is referred to in section 3, a house rent allowance at the rate of rupees hundred and fifty per mensem in the case of the Speaker and at the rate of rupees three hundred and fifty per mensem in the case of the Deputy Speaker and such services allowances as may be prescribed by rules shall be paid in lieu of such residence.

*Conveyance for the Speaker and Deputy Speaker*

5. The Government may provide for the use of the Speaker and the Deputy Speaker respectively a suitable conveyance:

Provided that, if the Speaker or Deputy Speaker maintains his own car such Speaker or Deputy Speaker shall be entitled to a conveyance allowance of rupees three hundred per mensem.

*Prohibition against practising any profession or drawing salary as member during tenure of office as Speaker or Deputy Speaker*

6. Neither the Speaker nor the Deputy Speaker shall during his term of his office as such –
- (i) practise any profession or engage himself in any trade or undertake for remuneration any employment other than his duties as Speaker or Deputy Speaker, or
  - (ii) be entitled to any salary or allowance as a member of the Legislative Assembly of Meghalaya.

*Use of residence and conveyance on relinquishing office.*

7. The Speaker and the Deputy Speaker shall continue to be entitled to the privilege of the use of the free-furnished residence and Government conveyance period not exceeding one month subject to conditions prescribed by rules.

*Travelling and Daily Allowance.*

8. The Speaker and the Deputy Speaker shall be entitled, while touring on public business, to travelling and subject to such conditions as may be prescribed by rules.

*Medical treatment and benefits*

9. The Speaker and the Deputy Speaker and the members, of their family shall be entitled to such medical treatment and benefit as may be laid down by rules to be made by the Government.

Explanation. - (1) For the purpose of this section the expression “the members of their family” shall mean and include such members as may be prescribed by rules.

(2) Those who are entitled to free medical at enhance and treatment may take the same from any registered physician of their choice – Allopathic, Ayurvedic, Unani or Homoeopathic and medical bills on prescription of such physicians are reimbursable.

*Power to make rules*

10. The Government may, by notification , make rules to carry out the purposes of this Act, and in particular, such rules may prescribe –
- (a) the conditions subject to which the Speaker or Deputy Speaker, as the case may be, on ceasing to hold office as such shall be entitled to the use of the free-furnished residence and the Government conveyance;
  - (b) the period during which, and the conditions subject to which daily allowances may be drawn and the circumstances under which such allowances may be withheld;
  - (c) the conditions under which and the journeys for which travelling allowance shall be admissible;
  - (d) the facilities for medical attendance and treatment which may be provided for the Speaker and the Deputy Speaker and members of their families.

*Repeal of Meghalaya State Ordinances 3 of 1972*

11. The Legislative Assembly of the State of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Ordinance, 1972 is hereby repealed.

**MEGHALAYA ACT 27 OF 1973**

**THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (SPEAKERS AND DEPUTY  
SPEAKER SALARIES AND ALLOWANCES) (AMENDMENT) ACT, 1973**

**(As passed by the Assembly)**

(Received the assent of the Governor on the 20<sup>th</sup> December, 1973)

[Published in the *Gazette of Meghalaya*, Extraordinary, dated the 27<sup>th</sup> December, 1973]

**An**

**Act**

**to amend the legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries  
and Allowances) Act, 1973**

Be it enacted by the Legislature of Meghalaya in the Twenty-fourth Year of the Republic of India as follows:-

**Short title  
and  
commencement.**

1. (1) This Act may be called Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) (Amendment) Act, 1973.

(2) It shall be deemed to have come into force on the Twenty-first day of January, 1972.

**Amendment of  
section 4 of  
Meghalaya Act  
2 of 1972**

2. In the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972,-

in the fifth line of section 4 for the word “two” occurring between the words “rupees” and “hundred” the word “three” shall be substituted and shall be deemed always to have been substituted.

**MEGHALAYA ACT 10 OF 1979**

**THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (SPEAKER AND DEPUTY SPEAKER SALARIES AND ALLOWANCES) [SECOND] AMENDMENT) ACT, 1979**

(As passed by the Assembly)

[Received the assent of the Governor of Meghalaya on the 2<sup>nd</sup> April, 1979]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated the 4<sup>th</sup> April, 1979)

**An**

**Act**

**further to amend the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act,1972.**

Be it enacted by the Legislature of Meghalaya in the Thirtieth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) [Second] Amendment) Act, 1979.
- (2) It shall be deemed to have come into force on the 1<sup>st</sup> day of January, 1979.

Amendment of Section 2 of the Meghalaya Act 2 1972.

2. In the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act,1972 in Section 2 for the words “eight hundred and fifty” the words “one thousand [one] one hundred and fifty” shall be substituted ;

Repeal of Ordinances 1 of 1979.

3. The Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) (Amendment) Ordinance, 1979 is hereby repealed.

**MEGHALAYA ACT 16 OF 1979**

**THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (SPEAKER AND DEPUTY SPEAKER SALARIES AND ALLOWANCES) (AMENDMENT) ACT, 1979**

(As passed by the Assembly)

[Received the assent of the Governor of Meghalaya on the 13<sup>th</sup> July, 1979]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated the 18<sup>th</sup> July, 1979)

**An**

**Act**

**further to amend the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972**

Be it enacted by the Legislature of Meghalaya in the Thirtieth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1979.

(2) It shall be deemed to have come into force on the 1<sup>st</sup> day of June, 1979.

Amendment of Section 2 of Meghalaya Act 2 of 1972.

2. In the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972, in Section 2 for the words “one thousand two hundred and fifty” the words “one thousand four hundred” shall be substituted.

**MEGHALAYA ACT 17 OF 1979**

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (SPEAKER AND DEPUTY SPEAKER SALARIES AND ALLOWANCES) (SECOND AMENDMENT) ACT, 1979

(As passed by the Assembly)

[Received the assent of the Governor of Meghalaya on the 13<sup>th</sup> July, 1979]

(Published in the *Gazette of Meghalaya*, Extraordinary, dated the 18<sup>th</sup> July, 1979)

**An**

**Act**

**further to amend the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972**

Be it enacted by the Legislature of Meghalaya in the Thirtieth Year of the Republic of India as follows:-

Short title and commencement.

3. (1) This Act may be called the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) (Second Amendment) Act, 1979.

(2) It shall be deemed to have come into force on the 1<sup>st</sup> day of June, 1979.

Amendment of Section 4 of Meghalaya Act 2 of 1972.

4. In the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972, in Section 4 for the words “rupees three hundred and fifty” and “rupees two hundred” occurring in the Section, the words “rupees five hundred” and “rupees three hundred and fifty” shall be respectively substituted.



**MEGHALAYA ACT 14 OF 1980**

**THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (SPEAKER AND DEPUTY SPEAKER SALARIES AND ALLOWANCES) (AMENDMENT) ACT, 1980**

(As passed by the Assembly)

[Received the assent of the Governor on 7<sup>th</sup> July, 1980]

(Published in the *Gazette of Meghalaya* Extraordinary, dated 9<sup>th</sup> July, 1980)

**An**

**Act**

**further to amend the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972.**

Be it enacted by the Legislature of Meghalaya in the Thirty-first year of the Republic of India as follows:-

Short title, and commencement

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) (Amendment) Act, 1980.
- (2) It shall come into force at once.

Amendment of Section 8 of Act 2 of 1972.

2. In the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972 (hereinafter referred to as the principal Act), the existing Section 8 shall be renumbered as sub-section (1) and after Section 8 as so renumbered the following shall be inserted as sub-section (2), namely:-

“(2) Without prejudice to the provision of sub-section (1), the State Government may from time to time, by order, revise the rate so prescribed and such order may also be made to have retrospective effect”.

Amendment of Section 10 of the principal Act.

3. In the principal Act, the existing Section 10 shall be re-numbered as sub-section (1), and after Section 10 as so renumbered the following shall be inserted as sub-section (2), namely:-

“(2) Such Rules may also be made to have retrospective effect.”

Validation of Rules already made with retrospective effect.

4. All Rules made under the principal Act prior to the coming into force of this Act shall not be deemed to be invalid on ground only that the Rules were made to have retrospective effect.

**MEGHALAYA ACT 8 OF 1985**

**THE LEGISLATIVE ASSEMBLY MEGHALAYA (SPEAKER AND DEPUTY SPEAKER SALARIES AND ALLOWANCES) (AMENDMENT) ACT, 1985**

(As passed by the Assembly)

[Received the assent of the Governor on the 24<sup>th</sup> July, 1985] (Published in the  
*Gazette of Meghalaya*, Extraordinary, dated 25<sup>th</sup> July, 1985) **An**

**Act**

**further to amend the legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972.**

Be it enacted by the Legislature of Meghalaya in the Thirty-Sixth Year of the Republic of India as follows:-

Short title and  
Commencement.

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) (Amendment) Act, 1985.

(2) It shall come into force on and from the 1<sup>st</sup> day of July 1985.

Amendment of Section  
2 of Act 2 of 1972.

2. In the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972 (hereinafter referred to as the principal Act) in Section 2, for the words "rupees one thousand four hundred" and "rupees one thousand one hundred and fifty" the words "rupees two thousand" and "rupees one thousand nine hundred" respectively shall be substituted.

Amendment of  
Section 4.

3. In the principal Act, in Section 4, for the words commencing with "rupees five hundred per mensem" and ending with "the Deputy Speaker" the words, "rupees one thousand per mensem" shall be substituted.

**The 16<sup>th</sup> September, 1988**

No. LL(B) 153/85/17.- The following Act of the Meghalaya Legislative Assembly which received the assent of the Governor is hereby published for general information.

**MEGHALAYA ACT NO. 9 OF 1988**

**THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (SPEAKER AND DEPUTY SPEAKER SALARIES AND ALLOWANCES) (AMENDMENT) Act, 1988**

**(As passed by the Assembly)**

[Received the assent of the Governor on the 13<sup>th</sup> September, 1988]

(Published in the *Gazette of Meghalaya*, Extra-ordinary, dated 20<sup>th</sup> September, 1988)

An

Act

Further to amend the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972

Be it enacted by the Legislature of the State of Meghalaya in the Thirty-ninth Years of the Republic of India as follows:-

Short title and commencement	1	(1) This Act may be called the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) (Amendment) Act, 1988 (2) It shall come into force on and from 1 <sup>st</sup> day of August, 1988
Amendment of Section 2 of Act 2 of 1972	2	In Section 2 of the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act 1972 (hereinafter referred to as the principal Act), for the words "rupees two thousand" and "rupees one thousand nine hundred" the words "rupees four thousand four hundred" and "rupees four thousand" respectively shall be substituted.
Amendment of Section 4 of Act 2 of 1972	3	For Section 4 of the principal Act, including the marginal note thereto, the following shall be substituted, namely-

“Private residence occupied by the Speaker or Deputy Speaker.

“4. Where the Speaker or as the case may be the Deputy Speaker does not occupy residence provided by Government as referred to in Section 3, the private residence he occupies may stand requisitioned and rent, as may by rules be prescribed, paid for by Government”.

L. JYRWA,

Secretary to the Govt. Of Meghalaya,

Law (B) Department.

The 7th April, 2010.

**No.LL(B)148/85/346.**—The Meghalaya Legislators' Salaries and Allowances (Amendment) Act, 2010 (Act No. 5 of 2010) is hereby published for general information.

**MEGHALAYA ACT NO. 5 OF 2010**

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 6th April, 2010.

Published in the Gazette of Meghalaya Extra Ordinary issue dated 7th April, 2010.

**THE MEGHALAYA LEGISLATORS' SALARIES AND ALLOWANCES (AMENDMENT)**

**ACT, 2010.**

**AN**

**ACT**

further to amend the laws relating to the salaries and allowances of Ministers, Speaker, Parliamentary Secretaries, Leader of Opposition and Members of the Meghalaya Legislative Assembly.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-first Year of the Republic of India as follows, -

**Short title and commencement.** 1. (1) This Act may be called the Meghalaya Legislator's Salaries and Allowances (Amendment) Act, 2010.

(2) It shall be deemed to have come into force on and from 1<sup>st</sup> April, 2008.

**Amendment of Act 2 of 1972.** 2. In the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972 -

(i) in section 2, for the words "rupees fourteen thousand six hundred" and "rupees thirteen thousand seven hundred and fifty", the words "rupees forty nine thousand six hundred" and "rupees forty eight thousand seven hundred and fifty" shall respectively be substituted; and

(ii) for the existing section 2A, the following shall be substituted, namely;

**Substitution of section 2A.**

"Constituency allowance 2A. The Speaker and the Deputy Speaker shall be entitled to a Constituency Allowance as the State Government may, from time to time, determine by issuing of an office memorandum"

**Amendment of Act 4 of 1972.** 3. In the Meghalaya (Ministers' Salaries and Allowances) Act, 1972 -  
(A) In section 2 -

(i) in clause (a), for the words "rupees fifteen thousand", the words "rupees fifty thousand" shall be substituted;

(ii) in clause (b), for the words "rupees fourteen thousand six hundred", the words "rupees forty nine thousand six hundred" shall be substituted;

(iii) in clause (c), for the words "rupees fourteen thousand two hundred and fifty", the words "rupees forty nine thousand two hundred and fifty", shall be substituted;

(iv) in clause (d), for the words "rupees thirteen thousand seven hundred and fifty" the words "rupees forty eight thousand seven hundred and fifty" shall be substituted; and

- (v) in clause (c), for the words "rupees thirteen thousand five hundred", the words "rupees forty eight thousand five hundred" shall be substituted.

(B) For the existing sub-section 2A, the following, shall be substituted, namely, -

**Substitution of section 2A.**

"Constituency allowance	2A. The Chief Minister, the Deputy Chief Minister, the Minister, the Minister of State and the Deputy Minister shall be entitled to a Constituency Allowance as the State Government may, from time to time, determine by issuing of an office memorandum"
-------------------------	--

**Amendment of Act 8 of 1972.**

4. In the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972 -

- (a) in section 3, for the words "rupees three thousand", the words "rupees five thousand" shall be substituted;

(b) in section 4, -

- (i) in clause (a), for the words "rupees three thousand", the words "rupees fifteen thousand" shall be substituted;
- (ii) in clause (b), for the words "rupees fifty", the words "rupees two hundred" shall be substituted;
- (iii) in clause (d), for the words "rupees two hundred", the words "rupees two thousand" shall be substituted;
- (iv) in clause (e) for the words "rupees three hundred" the words "rupees three thousand" shall be substituted;

- (v) for the existing clause (ee), the following shall be substituted, namely, -

"Constituency allowance	(ee). The Member of the Meghalaya Legislative Assembly shall be entitled to a Constituency Allowance as the State Government may, from time to time, determine by issuing of an office memorandum"
-------------------------	--

- (vi) in clause (f), for the words "rupees three thousand five hundred", the words "rupees ten thousand" shall be substituted;

- (c) in section 5A, for the words "rupees three thousand", the words "rupees six thousand" shall be substituted;

- (d) in section 6A, in sub-section (2), for the words "rupees two thousand", the words "rupees seven thousand" shall be substituted;

**Amendment of Act 6 of 1983.**

5. In the Meghalaya Legislative Assembly (Leader of the Opposition) (Salary and Allowances) Act, 1983 -

(a) in section 3, for the words "rupees fourteen thousand two hundred and fifty", the words "rupees forty nine thousand two hundred and fifty" shall be substituted;

(b) for the existing sub-section 3A, the following shall be substituted, namely, -

**Substitution of section 3A.**

"Constituency allowance

3A. The Leader of Opposition shall be entitled to a Constituency Allowance as the State Government may, from time to time determine by issuing of an office memorandum"

**Amendment of Act 9 of 2005.**

6. In the Meghalaya Parliamentary Secretary (Appointment, Salaries, Allowances and Miscellaneous Provisions) Act, 2005, after section 6, the following new section 6A shall be added namely, -

**Insertion of new section 6A**

"Constituency allowance"

"6A. The Parliamentary Secretary shall each be entitled to a Constituency Allowance as the State Government may, from time to time determine by issuing of an office memorandum"

**Repeal and Savings.**

7. (1) The Meghalaya Legislators' Salaries and Allowances Amendment Ordinance 2009 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the corresponding provisions of the Ordinance so repealed, shall be deemed to have done or taken under the provisions of this Act.

**L. M. SANGMA,**  
Secretary to the Government of Meghalaya,  
Law (B) Department.





# The Gazette of Meghalaya

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 128

Shillong, Tuesday, September 29, 2015,

7th Asvina-1937 (S. E.)

## PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

ORDERS BY THE GOVERNOR

### NOTIFICATION

The 29th September, 2015.

**No.LL(B).148/85/405.**—The Meghalaya Legislators' Salaries and Allowances (Amendment) Act, 2015 (Act No. 5 of 2015) is hereby published for general information.

### MEGHALAYA ACT NO. 5 OF 2015.

*(As passed by the Meghalaya Legislative Assembly)*

*Received the assent of the Governor on 29th September, 2015.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 29th September, 2015.*

**THE MEGHALAYA LEGISLATORS' SALARIES AND ALLOWANCES  
(AMENDMENT) ACT, 2015**

**An  
Act,**

further to amend the laws relating to the salaries and allowances of Ministers, Speaker, Parliamentary Secretaries, Leader of Opposition and Members of the Meghalaya Legislative Assembly.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-sixth Year of the Republic of India as follows,-

**Short title and commencement**

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Salaries and Allowance) (Amendment) Act, 2015.

(2) It shall come into force on and from the 1<sup>st</sup> October, 2015.

**Amendment of Act 2 of 1972**

2. In Section 2 of the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowance ) Act 1972, for words "rupees forty nine thousand six hundred" and "rupees forty eight thousand seven hundred and fifty", the words "rupees sixty three thousand six hundred" and "rupees sixty two thousand seven hundred and fifty" shall respectively be substituted.

**Amendment of Act 4 of 1972**

3. In the Meghalaya (Ministers' Salaries and Allowance) Act, 1972, in Section 2,-

(i) in clause (a), for the words "rupees fifty thousand", the words "rupees sixty four thousand" shall be substituted.

(ii) in clause (b), for the words "rupees forty nine thousand six hundred ", the words " rupees sixty three thousand six hundred" shall be substituted.

(iii) in clause (c), for the words "rupees forty nine thousand two hundred and fifty", the words "rupees sixty three thousand two hundred and fifty" shall be substituted.

(iv) in clause (d), for the words "rupees forty eight thousand seven hundred and fifty", the words "rupees sixty two thousand seven hundred and fifty" shall be substituted.

(v) in clause (e), for the words "rupees forty eight thousand fifty hundred ", the words "rupees sixty two thousand five hundred " shall be substituted.

**Amendment of  
Act 8 of 1972**

**4. In the Legislative Assembly of Meghalaya (Members' Salaries and Allowance ) Act 1972,-**

(a) In Section 3, for the words " rupees twenty thousand", the words " rupees thirty four thousand" shall be substituted;

(b) In Section 4,-

(i) in clause (b) for the words " rupees two hundred", the words "rupees six hundred" shall be substituted.

(ii) in clause (c) for the words "rupees three hundred" and "rupees five hundred" , the words "rupees five hundred" and "rupees eight hundred" shall respectively be substituted;

(c) the existing Section 6B shall be substituted by the following new section, namely,-

" 6B. (1) A member along with any one of his family member shall be entitled to travel concession only once in every year for visiting to any one place in India by air by shortest air route.

(2) A member along with his family member not exceeding five shall be entitled to travel concession only once during the term of his office for visiting to any one place in India by rail in first class accommodation by shortest rail route."

**Amendment of  
Act 6 of 1983**

**5. In Section 3 of the Meghalaya Legislative Assembly ( Leader of Opposition) (Salaries and Allowance) Act, 1983 for the words "rupees forty nine thousand two hundred fifty" the words " rupees sixty three thousand two hundred and fifty" shall be substituted.**

**L. M. SANGMA,**

Special Secretary to the Govt. of Meghalaya,  
Law Department.



# The Gazette of Meghalaya

EXTRAORDINARY

PUBLISHED BY AUTHORITY

---

No. 45

Shillong, Tuesday, April 18, 2017,

28th Chaitra-1939 (S. E.)

---

## PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

---

### NOTIFICATION

The 18th April, 2017.

**No.LL(B)148/85/448.**—The Meghalaya Legislators Salaries and Allowances (Amendment) Act, 2017 (Act No. 8 of 2017) is hereby published for general information.

### MEGHALAYA ACT NO. 8 OF 2017.

*(As passed by the Meghalaya Legislative Assembly)*

*Received the assent of the Governor on 17th April, 2017.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 18th April, 2017.*

**THE MEGHALAYA LEGISLATORS SALARIES AND ALLOWANCES (AMENDMENT)  
ACT, 2017**

**An**

**Act**

further to amend the laws relating to the salaries and allowances of Chief Minister, Deputy Chief Ministers, Speaker, Ministers, Deputy Speaker, Leader of Opposition, Government Chief Whip, Opposition Chief Whip, Government Deputy Chief Whip and the Members of the Meghalaya Legislative Assembly.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-eight Year of the Republic of India as follows,-

- |                                      |   |
|--------------------------------------|---|
| <b>Short title and Commencement.</b> | 1. (1) This Act may be called the Meghalaya Legislators' Salaries and Allowances (Amendment) Act, 2017.<br><br>(2) It shall come into force from 1st January, 2017.   |
| <b>Amendment of Act 2 of 1972</b>    | 2. In Section 2 of the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act 1972, for the words "rupees sixty three thousand six hundred" and "rupees sixty two thousand seven hundred and fifty", the words "rupees one lakh eight thousand" and "rupees one lakh six thousand" respectively shall be substituted.   |
| <b>Amendment of Act 4 of 1972</b>    | 3. In Section 2 of the Meghalaya (Ministers' Salaries and Allowances) Act 1972,<br><br>(i) in clause (a), for the words "rupees sixty four thousand", the words "rupees one lakh nine thousand" shall be substituted;<br><br>(ii) in clause (b), for the words "rupees sixty three thousand six hundred", the words "rupees one lakh seven thousand five hundred" shall be substituted;<br><br>(iii) in clause (c), for the words "rupees sixty three thousand two hundred and fifty", the words "rupees one lakh seven thousand" shall be substituted;<br><br>(iv) in clause (d), for the words "rupees sixty two thousand seven hundred and fifty", the words "rupees one lakh six thousand" shall be substituted;<br><br>(v) in clause (e), for the words " rupees sixty two thousand seven hundred and fifty", the words "rupees one lakh six thousand" shall be substituted. |

**Amendment of  
Act 8 of 1972**

4. In the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972, hereinafter referred as the principal Act,-
  - (a) in Section 3 of the principal Act, for the words "rupees thirty four thousand", the words "rupees sixty thousand" shall be substituted;
  - (b) in Section 4 of the principal Act,-
    - (i) in clause (a) for the words "rupees five thousand", the words "rupees fifteen thousand" shall be substituted;
    - (ii) the existing clause (d) shall be substituted by new clause as follows, namely,-
    - (iii) the clause (e) for the words "rupees three thousand " the words "rupees ten thousand" shall be substituted.
    - (iv) in clause (f) for the words "rupees seven thousand " the words "rupees fourteen thousand" shall be substituted.
  - (c) in Section 5A for the words "rupees six thousand" the words "rupees twelve thousand" shall be substituted.
  - (d) the existing Section 6A of the principal Act shall be deleted.

**Amendment of  
Act 6 of 1983**

5. In Section 3 of the Meghalaya Legislative Assembly (Leader of the Opposition) (Salary and Allowances) Act 1983, for the words "rupees sixty three thousand two hundred fifty", the words "rupees one lakh seven thousand" shall be substituted.

**W. KHYLLEP,**  
Secretary to the Govt. of Meghalaya,  
Law Department.